

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2012

ANSWERED ON:05.08.2010

GRAM NYAYALAYAS

Dubey Shri Nishikant ;Kanubhai Patel Jayshreeben;Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Gram Nyayalayas set up during the previous and current year as on date, State-wise;
- (b) the financial allocation/assistance provided to State Governments for setting up such Nyayalayas in these States during the said period, State and year-wise;
- (c) whether some States have expressed their reservations/reluctance in setting up such Nyayalayas in these States;
- (d) if so, the details thereof alongwith the reasons therefor; and
- (e) the steps taken by the Government to persuade these States to set up the Nyayalayas in these States at the earliest and the outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (b): A statement indicating the number of Gram Nyayalayas set up in the States and funds allocated to them is annexed (Annexure).

(c) to (e): Most of the States to which the Gram Nyayalayas Act, 2008 extends have supported the setting up of Gram Nyayalayas. Some States have, however, requested for higher central financial assistance while indicating their willingness to establish Gram Nyayalayas. the States of Uttarakhand, Tamilnadu and the Government of NCT of Delhi have, for different reasons, not felt the need to set up Gram Nyayalayas.

In terms of Section 3 of the Gram Nyayalayas Act, it is for the State Governments to establish Gram Nyayalayas after consultation with the respective High Courts. The Government has addressed the States in this regard many times to implement the Act fully to ensure provision of affordable and quick justice to the people in the rural areas at their doorsteps. Recently, in the regional meetings of State Governments and High Courts held at Guwahti, Chennai, Kolkata, New Delhi and Goa, the State Governments have once again been requested to implement the Gram Nyayalayas Act in their respective States.